

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/226-228, 454, 455, 463, 464, 521, 522, 535-537/2007 - CU[DB] Date 17/01/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SHRI RAJEEV KUMAR SHARMA, PREVENTICE
OFFICE OF CUSTOM
J-122, GROUND FLOOR SAKET,
NEW DELHI - 110017

**SHRI RAJEEV KUMAR SHARMA, PREVENTICE OFFICE
OF CUSTOM**

Appellant

C.C. (EXPORT) NEW DELHI

Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order** C/4-9/ 2011 CU[DB] dated 07.01.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax**

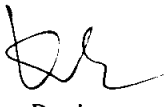

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C. (EXPORT) NEW DELHI
AIR CARGO EXPORT, NEW
CUSTOM HOUSE, NEW DELHI
110037
2. Adv. / Consult MR.J.P.KAUSHIK
A-14/3, SFS Flats, Saket,
New Delhi-110017
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd. LAW House.1-8, Sector - 10, Faridabad 121003 (Haryana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file

SH. TEJWANT SINGH
J-10/1, RAJOURI GARDEN,
NEW DELHI

SH. MANPREET SINGH OBEROI PROP.
M/S OXFORD FASHIONS, 2/1B,
ANAND PARBAT INDL. AREA, NEW DELHI.


Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,**

**WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
BENCH-DB**

**Date of Hearing: 5.1.2011
Date of decision: 5.1.2011**

Customs Appeal No. 517, 226-228, 521-522/2007.

Shri Rajeev Kumar Sharma ...Appellant

Vs.

C.C., New Delhi ... Respondent

Customs Appeal No. 454 /2007

[Arising out of Order-in-Original No.HKM/ACE/39/2007 dated
27.02.2007 passed by the Commr. of Customs New Delhi].

Customs Appeal No. 535/2007

[Arising out of Order-in-Original No.HKM/ACE/8/2007 dated
28.05.1007 passed by the Commr. of Customs New Delhi].

Shri Manpreet Singh Oberoi ...Appellant

Vs.

C.C., New Delhi ... Respondent

Customs Appeal No.455/2007.

[Arising out of Order-in-Original No.HKM/ACE/39/2007 dated
27.02.2007 passed by the Commr. of Customs New Delhi].

Customs Appeal No.464/2007.

[Arising out of Order-in-Original No.HKM/ACE/36/2007 dated
31.01.2007 passed by the Commr. of Customs New Delhi].

Customs Appeal No.536/2007.

[Arising out of Order-in-Original No.HKM/ACE/8/2007 dated
28.05.2007 passed by the Commr. of Customs New Delhi].

Customs Appeal No.537/2007.

[Arising out of Order-in-Original No.HKM/ACE/06/2007 dated 24.05.2007 passed by the Commr. of Customs New Delhi].

Shri Tejwant Singh

...Appellant

Vs.

C.C., New Delhi

... Respondent

Present for the Appellants :Shri.J.P. Kaushik, Advocate
Present for the Respondent:Shri.Sumit Kumar, SDR

Coram: HON'BLE MR.D.N.PANDA, JUDICIAL MEMBER
HON'BLE MR. MATHEW JOHN, TECHNICAL MEMBER

Final ORDER NO. C/4-9/11 DATED: 5.1.2011

PER: D.N.PANDA

Ld. Counsel Shri Kaushik mentions that with ^{series of} ~~the serious~~ litigation in this Bunch of appeal, the pre-deposit matter came to rest by the order of Hon'ble High Court of Delhi passed on 12.11.2010 in C.W.P. No.7608/10 directing the only petitioner Shri Rajiv Kumar Sharma in that Writ Petition to make deposit of Rs.3.00 Lakhs within a period of six weeks. Accordingly, Shri Kaushik mentions that the amount directed by Hon'ble High Court has been deposited in terms of evidence filed, which is agreeable to Revenue. Consequent upon such action, the only appeals survive for decision of Tribunal is Customs Appeal No.517/07, 226/07, 227/07, 228/07, 521/07 and 522/07. We note ^{the} ~~such~~ compliance. So far as the other

appellants as appearing in the cause title of order dated
24.9.2010 stand dismissed for non-compliance.

[Dictated & Pronounced in the open Court].

(D.N.PANDA)
JUDICIAL MEMBER

(MATHEW JOHN)
TECHNICAL MEMBER

Anita